

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
CUSTOMS APPEAL BRANCH

Appeal No. ST/958 /2009 - CU[DB]

Date 27/04/2011

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
M/S ASIANA AIRLINES,
GF-02, ANSAL BHAWAN, 16, KASTURBA GANDHI
MARG, NEW DELHI-110001.
M/S ASIANA AIRLINES,

Appellant
Vs
Respondent

C.S.T. DELHI

I am directed to transmit herewith a certified copy of Final order No.ST/164/ 2011 CU[DB] dated 20.04.11
passed by the Tribunal under Section 129, (B) of the Customs Act,1962 & Financial Act 1994 relating to Service Tax


Assistant Registrar
(Customs Appeal Branch)

Copy to :

1. Respondent
C.S.T. DELHI
17-B, I.P. ESTATE, IAEA HOUSE,
NEW DELHI.
2. Adv. / Consult
3. C.D.R
4. Bar association, CESTAT, New Delhi
5. Director Publications, Customs, Excise. I.P. Estate, New Delhi
6. M/s Centax Publications Pvt Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi -
7. Company Law Institute of India Pvt Ltd., No.2 (Old No. 36), Vaithyaram Street, T. Nagar, Chennai -17
8. M/s. Deeparchie Publications, M-93, Marg. 46, Saket, New Delhi 110017
9. Taxmann Allied Service Pvt Ltd., 59/32, New Rohtak Road, New Delhi - 110005
10. Easy Service Tax Online Dot Com Pvt.Ltd.407A, Iscon Mall, Above Star India Bazar, Satellite Road,
Ahmedabad-15
11. LAWCRUX Advisors Pvt Ltd, LAW House.1-8.Sector - 10, Faridabad 121003 (Harvana)
12. TaxIndiaOnline.com Pvt Ltd., Unit No.1, 2nd Floor, Vasant Arcade, Nelson Mandela Road,
Vasant Kunj, New Delhi - 110070
13. Office Copy
14. Guard file


Assistant Registrar
(Customs Appeal Branch)

**IN THE CUSTOMS, EXCISE AND SERVICE TAX
APPELLATE TRIBUNAL, NEW DELHI
PRINCIPAL BENCH, COURT NO. IV**

Service Tax Appeal No. 958 of 2009

[Arising out of Order-in-Appeal No. 17/JM/09 dated 9.9.2009 passed by the Commissioner of Service Tax, New Delhi]

For approval and signature:

Hon'ble Ms. Archana Wadhwa, Member (Judicial)
Hon'ble Mr. M. Veeraiyan, Member (Technical)

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- | | |
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| 1. Whether Press Reporters may be allowed to see :
the Order for publication as per Rule 27 of the
CESTAT (Procedure) Rules, 1982? | No |
| 2. Whether it should be released under Rule 27 :
of the CESTAT (Procedure) Rules, 1982 for
publication in any authoritative report or not? | No |
| 3. Whether Their Lordships wish to see the fair :
copy of the Order? | Seen |
| 4. Whether Order is to be circulated to the :
Departmental authorities? | Yes |
-

M/s. Asiana Airlines

Appellants

Vs.

Commissioner of Service Tax

Respondent

Appearance:

None for the Appellants

Shri Amrish Jain, SDR for the Respondent

CORAM:

Hon'ble Ms. Archana Wadhwa, Member (Judicial)
Hon'ble Mr. M. Veeraiyan, Member (Technical)

Date of Hearing/decision : 18.04.2011

Final ORAL ORDER NO. ST/164/11

Per Archana Wadhwa (for the Bench):

Vide Stay order No. S/21/11 dated 11.2.2011, the appellant was directed to deposit 50% of the tax demand within a period of 8 weeks from the date of passing of the order and report compliance as on today.

2. On matter being called, neither anybody appeared nor there is any compliance report on record. Accordingly, we dismiss the appeal for non-compliance with the provisions of section 35 F of the Central Excise Act read with the stay order referred supra.

(Archana Wadhwa)
Member(Judicial)

(M. Veeraiyan)
Member(Technical)

SS